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Karnataka Legislature Salaries, Pensions And Allowances (Amendment) Act, 2009

16 of 2009

[22 August 2009]

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An Act further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956. Whereas it is expedient further to amend the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the Sixtieth year of the Republic of India, as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2009.

(2) It shall be deemed to have come into force with effect from the First day of January, 2009.

2. Amendment Of Preamble :-

In the Karnataka Legislature Salaries, Pensions and Allowances Act, 1956 (Karnataka Act 2 of 1957) (hereinafter referred to as the principal Act) in the Preamble,-

(a) for the words "and Government Chief Whips" the comma and the words, ",Government Chief Whips and Opposition Chief Whips" shall be substituted;

(b) for the words " the Government Chief Whips" the words " the Government Chief Whips, the Opposition Chief Whips" shall be substituted.

3. Amendment Of Section 2 :-

In section 2 of the principal Act, after clause (cc), the following shall be inserted, namely:-

"(ccc) Opposition Chief Whip means a member of the Legislative Assembly or the Legislative Council designated as such by the Leader of the Opposition as the Opposition Chief Whip in the Legislative Assembly or the Legislative Council as the case may be."

<u>4.</u> Amendment Of Section 3 :-

In section 3 of the principal Act, in sub-section (2), for the words "Six thousand rupees" the words "Twelve thousand rupees" shall be deemed to have been substituted with effect from 24th August 2005.

5. Amendment Of Section 4 :-

In section 4 of the principal Act, in sub-section (1), for the words "and Government Chief Whip" the comma and the words ",Government Chief Whip and Opposition Chief Whip" shall be substituted.

6. Amendment Of Section 8 :-

In section 8 of the principal Act,-

(i) in the heading, for the words " and the Government Chief Whips" the comma and the words ", the Government Chief Whips and the Opposition Chief Whips" shall be substituted;

(ii) in sub- section (1), for the words " and the Government Chief Whips" the comma and the words ", the Government Chief Whips and the Opposition Chief Whips" shall be substituted;

(iii) in sub-section (2),

(a) for the words " and the Government Chief Whips" the comma and the words ", the Government Chief Whips and the Opposition Chief Whips" shall be substituted;

(b) in clause (a), in the first and second provisos, for the words " and the Government Chief Whips" the comma and the words ", the Government Chief Whips and the Opposition Chief Whips" shall be substituted;

(c) in clause (d), in the second proviso, for the words " and the Government Chief Whips" the comma and the words ", the Government Chief Whips and the Opposition Chief Whips" shall be substituted.

(iv) in sub-section (2A),-

(a) for the words " and the Government Chief Whips" the comma and the words ", the Government Chief Whips and the Opposition Chief Whips" shall be substituted;

(b) in the proviso, for the words " and the Government Chief Whips" in two places where they occur, the comma and the words ", the Government Chief Whips and the Opposition Chief Whips" shall be substituted;

(v) in sub-section (2B), for the words " and the Government Chief Whips" the comma and the words ", the Government Chief Whips and the Opposition Chief Whips" shall be substituted;

(vi) in sub-section (3), in clause (aa), for the words " and the Government Chief Whips" the comma and the words ", the Government Chief Whips and the Opposition Chief Whips" shall be substituted.

7. Amendment Of Section 9 :-

In section 9 of the principal Act, for the words "and the Government Chief Whips" in two places where they occur, the comma and the words", the Government Chief Whips and the Opposition Chief Whips" shall be substituted.

8. Amendment Of Section 10 :-

In section 10 of the principal Act, in sub-section(1), for the words " eight thousand rupees" the words "ten thousand rupees" shall be substituted.

9. Amendment Of Section 10J :-

In section 10J of the principal Act, for the words " eight thousand rupees" the words "ten thousand rupees" shall be deemed to have been substituted with effect from fourteenth day of August 2008.

10. Insertion Of New Section 10K :-

After section 10J of the principal Act, the following section shall be inserted, namely:-

"10K. Salary to the Opposition Chief Whip.-

There shall be paid to each Opposition Chief Whip a salary of ten thousand rupees per mensem."

11. Insertion Of New Section 10M :-

After section 10L of the principal Act, the following section shall be inserted, namely:-

"10M. Conveyance for the Opposition Chief Whip.-

(1) The State Government may provide a suitable motor car for the use of each Opposition Chief Whip.

(2) There shall be paid to each Opposition Chief Whip a conveyance allowance equal to the cost of five hundred litres of petrol per mensem."

12. Amendment Of Section 10N :-

In section 10N of the principal Act,-

(i) in the heading, for the words " and the Government" the comma and the words " and the Opposition Chief Whip" shall be substituted;

(ii) in sub-section (1),-

(a) for the words " Each Government Chief Whip" the words "Each Government Chief Whip and each Opposition Chief Whip" shall be substituted;

(b) for the words, figures and letters "and section 10L be liable to pay" the words, figures and letters "and section 10L or section 10M, as the case may be, liable to pay" shall be substituted.

13. Amendment Of Section 10P :-

In section 10P of the principal Act, for the words "and the Government Chief Whips" the comma and the words "the Government Chief Whips and Opposition Chief Whips" shall be substituted.

14. Amendment Of Section 10Q :-

In section 10Q of the principal Act, for the words "and a Government Chief Whip" the comma and the words "a Government Chief Whip and a Opposition Chief Whip" shall be substituted.

15. Amendment Of Section 11 :-

In section 11 of the principal Act, in sub-section(1), for the words "eight thousand rupees" the words "ten thousand rupees" shall be substituted.

16. Amendment Of Section 11A :-

In section 11A of the principal Act,-

(i) in sub-section(1), for the words, brackets and figures "the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2005" the words, brackets and figures "the Karnataka Legislature Salaries, Pensions and Allowances (Amendment) Act, 2009" shall be substituted.

(ii) in clause (iii),-

(a) for the words "five thousand rupees" the words "fifteen thousand rupees" shall be substituted;

(b) in the first proviso, the following shall be substituted, namely:-

"Provided that where any person has served for morethan five years there shall be paid to him an additional pension at the rate of rupees one thousand per mensem for every subsequent completed year so however that the total amount of pension payable under this section does not exceed twenty five thousand rupees per mensem."

(iii) sub-section (1A) shall be deemed to have omitted with effect from twenty fourth day of August 2005.

(iv) in sub-section (2), in clause (ii), for the words " or a Government Chief Whip" the comma and the words " a Government Chief Whip or a Opposition Chief Whip" shall be substituted;

(v) in sub-section (4), for the words " or a Government Chief Whip"

the comma and the words " a Government Chief Whip or a Opposition Chief Whip" shall be substituted;

(vi) in sub-section (5), after clause (i), the following shall be inserted, namely:-

"(ii) Shall be entitled to reimbursement of actual travel expenses for self along with his one companion in first class / second class A/C for journeys by train in India to a maximum of 35000 k.m. per annum subject to such rules as may be prescribed."

<u>17.</u> Amendment Of Section 11B :-

In section 11B of the principal Act, in sub-section(1), for the words "for the remaining period for which such member would have, but for his death, continued as member" the words "for life" shall be substituted.

18. Amendment Of Section 11C :-

In section 11C of the principal Act, in sub-section (2),-

(a) for the words " and the Government Chief Whips" the comma and the words " the Government Chief Whips and the Opposition Chief Whips" shall be substituted;

(b) for the words "fifty thousand rupees" the words "seventy five thousand rupees" shall be substituted.

<u>19.</u> Amendment Of Section 12 :-

In section 12 of the principal Act,-

(1) in clause (cc) for the words "rupees five thousand per month" the words "rupees seven thousand five hundred per month" shall be substituted.

(2) in clause (ccc), for the words " a Government Chief Whip" the comma and the words "a Government Chief Whip and a Opposition Chief Whip" shall be substituted;

(3) in clause (g), for the words "and a Government Chief Whip" the comma and the words "a Government Chief Whip and a Opposition Chief Whip" shall be substituted.

(4) in clause (h),-

(a) in item (i), for the words "seven thousand five hundred rupees" the words "ten thousand rupees" shall be substituted.

(b) in item (ii), for the words "three thousand five hundred rupees" the words "fifteen thousand rupees" shall be substituted.

(c) in item (iii), for the words "one thousand rupees" the words

"four thousand rupees" shall be substituted.

(d) in item (iv), for the words "two thousand rupees" the words "five thousand rupees" shall be substituted.

20. Amendment Of Section 13 :-

In section 13 of the principal Act,-

(i) in the heading, for the words " and the Government Chief Whips" the comma and the words " the Government Chief Whips and the Opposition Chief Whips" shall be substituted;

(ii) in sub-sections (1), (1A), and (2), for the words " or the Government Chief Whips" the comma and the words " the Government Chief Whips or the Opposition Chief Whips" shall be substituted.

21. Amendment Of Section 13B :-

In section 13B of the principal Act, in the explanation, for the words " and a Government Chief Whip" the comma and the words " a Government Chief Whip and a Opposition Chief Whip" shall be substituted.

22. Amendment Of Section 15 :-

In section 15 of the principal Act, in sub-section (3), for the words "and the Government Chief Whips" the comma and the words " the Government Chief Whips and the Opposition Chief Whips" shall be substituted.